

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

Original Application No. 73/2006

Wednesday, this the 8<sup>th</sup> day of February, 2006.

**C O R A M:**

**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

N. Manian Achary,  
Ex-Junior Technician,  
Regional Office for Health &  
Family Welfare, Hyderabad,  
Andhra Pradesh, and now  
Residing at 'Keerthi',  
No. 31/207, Junior Janatha Road,  
Vyttila, Kochi – 19.

...      **Applicant.**

(By Advocate Mr. P. Santhosh Kumar)

**v e r s u s**

1. Union of India represented by  
The Secretary,  
Ministry of Health & Family Welfare,  
New Delhi.
2. The Director,  
National Malaria Eradication Programme,  
No. 22, Shamnath Marg,  
Delhi - 54.
3. The Regional Director,  
Regional Health & Family Welfare,  
Kendriya Sadan, 3<sup>rd</sup> Floor,  
Sultan Bazar, Hyderabad,  
Andhra Pradesh.

4. The Pay and Accounts Officer,  
 Ministry of Health & Family Welfare,  
 Government of India,  
 No. 103, Osman Road (II Floor),  
 T. Nagar, Madras - 17

... Respondents.

(By Advocate Mr. Ibrahim Khan, SCGSC )

(The application having been heard on 8.2.06, this Tribunal on the same day delivered the following:)

**O R D E R**  
**HON'BLE MR. N. RAMAKRISHNAN, ADMINISTRATIVE MEMBER**

Learned counsel for the applicant represents that his client, after having obtained voluntary retirement got married on 22.5.1985 and he wants to nominate his wife duly in the pension papers. Vide A/4 representation dated 8.11.05, he requested the third respondent to send him the pension papers for making such nomination. This has been acknowledged by A/5 document. There is no impugned document in this O.A. Learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to give a due reply to the A/4 representation within a time frame to be fixed by the Tribunal. He suggests three months' time frame. Learned counsel for the respondents has no objection to the adoption of this course of action.



2. Under these circumstances, the Tribunal directs the respondent No. 3 to give due reply to the A/4 representation dated 8.11.05 submitted by the applicant within a period of three months from the date of receipt of a copy of this order.
3. Original Application is disposed of as above at the stage of admission itself with no order as to costs.

(Dated, the 8<sup>th</sup> February, 2006)

  
**N. RAMAKRISHNAN**  
**ADMINISTRATIVE MEMBER**

cvr.